CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 395/MP/2025

- Subject : Petition seeking exercise of Power to Remove Difficulty and Power to relax under Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as read with Section 79 of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.
- Petitioner : Bhakra Beas Management Board (BBMB)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : 19.5.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Shubham Arya, Advocate, BBMB Ms. Pallavi Saigal, Advocate, BBMB Ms. Shirin Gupta, Advocate, BBMB Ms. Ruchi Sharma, BBMB Shri Sanjay Sidana, BBMB Shri Vijay Singh, BBMB Shri Tarun Dewan, BBMB Shri Swapnil Verma, CTUIL Shri Ranjeet S Rajput, CTUIL Shri Siddharth Sharma, CTUIL Shri Ashok Rajan, NRLDC Shri Alok Mishra, NRLDC Shri Sunil Kanojiya, NRLDC Shri Ajit Yadav, NRLDC Shri Nitin Yadav, NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner, BBMB, submitted that in terms of the liberty granted *vide* Record of proceedings dated 17.4.2025, BBMB has applied for the connectivity of its 11.5 MW Ground Mounted Solar Power Project (10 MW at 400kV Substation, BBMB Bhiwani & 1.5 MW at 220kV Substation, BBMB Hisar) with the CTUIL

on 29.4.2025. Learned counsel further submitted that pursuant to the grant of connectivity by CTUIL and compliance with other procedural requirements, the 11.5 MW projects shall be commissioned by BBMB. Further, the augmentation to the Transmission System of BBMB pursuant to the grant of connectivity for the projects will be the responsibility of BBMB through the firm/company engaged for the said purpose. Learned counsel added that BBMB has also filed the updated status of the 15 MW Floating Solar Power Project at Nangal Dam Reservoir, as well as the 18 MW Ground Mounted Solar Power Plant at Talwara & Nangal Site.

2. The representative of the Respondent, CTUIL, submitted that in order to consider the connectivity application of the Petitioner, CTUIL will convene a separate meeting for this purpose. He also added that the Petitioner will also be required to comply with certain modalities after the grant of in-principle connectivity granted to it.

3. Considering the submissions made by the parties and keeping in view the impending notification of the Third Amendment to the GNA Regulations, the Commission deemed it appropriate to take up the issues of connectivity regarding the rest of the Solar Projects, i.e. 18 MW Solar PV Projects at Talwara & Nangal and 15 MW Floating Solar Power project at Nangal Pond, Neilla at a later stage.

4. The Commission directed the Petitioner to file within two weeks, an affidavit on the present status of commissioning of the Projects covered under the instant Petition.

5. The Petition will be listed for hearing, if required.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)